

Sabha for the unexpired portion of the term of the Committee *vice* Shri Kalpnath Rai who ceased to be any member of the Committee on his appointment as a Minister of State, and do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Jagesh Desai, Member, Rajya Sabha, has been duly elected to the said Committee.'

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1988, agreed without any amendment to the National Highways Authority of India Bill, 1988, which was passed by the Lok Sabha at sitting held on the 29th November, 1988."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1988, agreed without any amendment to the Sixth Schedule to the Constitution (Amendment) Bill, 1988, which was

passed by the Lok Sabha at its sitting held on the 29th November, 1988."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th December, 1988, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Sixth Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 30th November, 1988."

ASSENT TO BILL

[English]

Maternity Benefit (Amendment) Bill

SECRETARY-GENERAL: I lay on the Table the Maternity Benefit (Amendment) Bill, 1988 passed by the Houses of Parliament during the current session and assented to.

12.16 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

Fourteenth Report

[English]

MR. SPEAKER : The Committee on Absence of Members from the sittings of the House in their Fourteenth Report presented to the House on 6th December, 1988, have

recommended that leave of absence be

granted to the following Members for the period mentioned against each:

1. Shri Gangadhar S. Kuchan 17.8.88 to 23.8.88 and 29.8.88 to 5.9.88
2. Smt. Vyjayanthimala Bali 2.11.88 to 4.11.88 and 15.11.88 to 28.11.88.
3. Smt. Akbar Jahan Abdullah 2.11.88 to 4.11.88 and 15.11.88 to 7.12. 88

Is it the pleasure of the House that leave as recommended by the Committee be granted:

HON. MEMBERS: Yes.

MR. SPEAKER: The leave is granted. The Members will be informed accordingly.

PUBLIC ACCOUNTS COMMITTEE

[English]

Hundred and Thirty-ninth Report

SHRI C. MADHAV REDDY (Adilabad): I beg to present the Hundred and Thirty-ninth Report (Hindi and English versions) of Public Accounts Committee on Family Welfare Programme.

12.17 hrs.

[English]

RAILWAY CONVENTION COMMITTEE

Eleventh Report

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to present the Eleventh Report of the Railway Convention Committee on action taken by Government on the recommendations contained in their Fifth Report (Eighth Lok Sabha) on 'Railway Electrification'.

COMMITTEE ON SUBORDINATE LEGISLATION

Twentieth Report

SHRI ZAINUL BASHIR (Ghazipur): I beg to present the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

SHRI ANOOPCHAND SHAH (Bombay North): I beg to lay on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 5th December, 1988.

MATTERS UNDER RULE 377

[Translation]

- (i) **Demand for regular supply of water from the Indira Gandhi Canal for irrigation in the command area**

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, under rule 377, I would like to raise the following matter.

The employees of the irrigation Department are skipping the turn those farmers who have been regularly getting water by turn for irrigating their fields in the Indira Gandhi Canal area from 1975 to 1988. This is unjustified. Therefore, I request the hon. Minister of Water Resources of the Government of India, to direct the Government of Rajasthan to go on making water available by turn for irrigating on a permanent basis, those lands that have been getting water since 1975.

12.19 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]